

**BEFORE THE HON'BLE NATIONAL GREEN  
TRIBUNAL, CENTRAL ZONAL BENCH, BHOPAL**

IN THE MATTER OF  
ORIGINAL APPLICATION NO. 256/2024 (CZ)

**HAIDER ALI**

**.... APPLICANT**

**VERSUS**

**RAJASTHAN STATE POLLUTION**

**BOARD AND ORS.**

**.... RESPONDENTS**

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*Vaibhav*

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Place: JAIPUR

Date: 25.03.2026

**BEFORE THE HON'BLE NATIONAL GREEN  
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IN THE MATTER OF  
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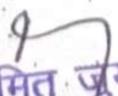
**RAJASTHAN STATE POLLUTION**

**BOARD AND ORS.**

**....RESPONDENTS**

**ACTION TAKEN REPORT ON BAHRAF OF  
RESPONDENT NO. 1 (RAJASTHAN STATE  
POLLUTION CONTROL BOARD) IN COMPLIANCE OF  
THE HON'BLE TRIBUNAL ORDER DATED  
09.01.2026**

1. It is submitted that the Applicant has filed the instant Original Application before this Hon'ble Tribunal Alleging that the factories situated in RIICO industrial area Alwar, Bhiwadi and Kotputli - Behror are discharging untreated liquid and solid waste in the area. It is further alleged that due to discharge of such untreated waste by the industries, the local inhabitants of the area are getting affected through several water borne diseases. The complainant has based his allegation on the basis of newspaper article published in Dainik Bhaskar dated 23.09.2023, newspaper article published in Dainik Bhaskar 20.10.2024 and newspaper article published in Patrika dated 16.11.2024 and 17.11.2024.

  
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2. It is submitted that the allegations made by the Applicant against the Rajasthan Pollution Control board is baseless and unfounded. It is further submitted that the Regional Officers of Rajasthan State Pollution Control Board at Alwar, Bhiwadi and Kotputli - Behror have consistently taken measures to penalise industries that are found violating the environmental norms and consistently formulating mechanism to curb pollution in the State of Rajasthan.
3. That this Hon'ble Tribunal vide order dated 05.12.2024 directed the answering Respondent to submit the affidavit with respect to allegations raised by the Applicant herein. The Answering Respondent in compliance to the directions passed by this Hon'ble Tribunal filed a detailed affidavit dated 03.04.2025 which is already on record.
4. That this Hon'ble Tribunal vide order dated 25.08.2025 directed Rajasthan State Pollution control board to submit further action taken report and proceed in accordance to the latest order of the Hon'ble Supreme Court of India for realization of the Environmental Damages in accordance with rules. That in compliance of the order dated 25.08.2025, the answering Respondent filed further action taken report dated 06.10.2025.
5. Thereafter, the Hon'ble Tribunal vide order dated 07.11.2025 again directed to file the affidavit with

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respect to action taken against the violating units by the Answering Respondent. A detailed affidavit dated 13.12.2025 was filed by the Answering Respondent in compliance to the order dated 07.11.2025 passed by this Hon'ble Tribunal.

6. It is pertinent to note that no objection or reply has been filed by the Applicant against the action taken by the Answering Respondent.
7. It is submitted that the Regional Officer, Alwar is keeping strict vigilance for the compliance of the environment norms and earlier issued show cause notices to 25 units for the non-compliance of the environment norms. Presently, out of 25 units, 24 units have been found compliant and 01 industrial unit is closed.
8. This Hon'ble Tribunal while noting the action taken by the RSPCB against the violating units, raised a specific query with respect to functioning of Task Force constituted by the District Administration, Bhiwadi vide order dated 25.03.2025.
9. It is submitted that the task force constituted by the District Administration, Bhiwadi is comprising of officials of RIICO, State Pollution Control Board and District Administration for identification of industries indulging in illicit discharge of waste water in RIICO drains.

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10. The Regional Office, Bhiwadi has taken strict actions against the defaulting industries. The details of regulatory actions taken have already been furnished in the earlier submissions. In continuation thereof, further the Regional Office, Bhiwadi has revoked the Consent to Operate of 1 industry, details annexed as "Annexure-1".

11. It is submitted that under the task force constituted by the District Administration, Bhiwadi, the concerned department and Boards are continuously carrying random inspections and taking strict action as per law against the violating units.

12. It is submitted that previously Sotanala & Behror RIICO Industrial Area fell under the jurisdiction of RO, Alwar but to strengthen the regulatory framework, a new Regional Office in Kotputli - Behror commenced its operation from 15.01.2025. It is respectfully submitted that the State Board is regularly performing its statutory duties and is continuously carrying out inspection and monitoring of industrial units falling within its jurisdiction. The details of regulatory actions taken have already been furnished in the earlier submissions. In continuation thereof, further regulatory action was also taken against certain non-complying units:

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S. No.	Name & Address of Unit	Date	Autho rity	Observations	Action Taken
1	M/s Rudransh Polymers, Plot No. G-1/106 B, RIICO Industrial Area, Phase-I, Behror, Tehsil-Behror	02.01.2026	RSPCB	Disposal of untreated effluent into RIICO drain	Consent to Operate was revoked on 02.01.2026 and the unit was prohibited from carrying out any industrial operations
2	M/s A K Trading Company, Plot No. G1-106(A), RIICO Industrial Area	02.01.2026	RSPCB	Non-compliances under Hazardous and Other Wastes (Management and Transboundar y Movement) Rules, 2016	Consent to Operate was revoked on 02.01.2026 and the unit was prohibited from carrying out any industrial operations.

The Hon'ble Tribunal may kindly take the above facts on record.

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**PRAYER**

In view of the foregoing facts and submissions, the Hon'ble Tribunal may be pleased to take Affidavit of RSPCB on record and pass appropriate orders in the interest of justice and fair adjudication of the matter.

Respondent No. 1

Through

*Vaibhav*

Vaibhav Thakuria

Counsel for respondent No. 1

+91 7579282001

vaibhavthakuria@gmail.com

Place: JAIPUR

Date: 25.03.2026

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रा०प्र०नि०मं०, भिवानी

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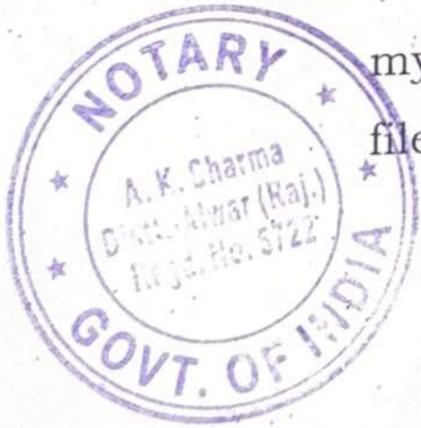
**RAJASTHAN STATE POLLUTION  
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**.... RESPONDENTS**

**AFFIDAVIT IN SUPPORT OF REPORT**

I, Amit Juyal, S/o Shri C. S. Juyal, currently posted as Regional Officer in Rajasthan State Pollution Control Board, having its office at Bhiwadi, do hereby solemnly affirm on oath as under:

1. That I am the officer Incharge on behalf of Rajasthan State Pollution Control Board, and fully conversant with the facts of the case and hence competent to swear on this affidavit
2. That I am filing Action Taken Report in compliance of the order passed by this Hon'ble Tribunal and the contents of which are true and correct to the best of my knowledge and belief and based on the document filed along with the reply



**ATTESTED**  
*A*  
**NOTARY, ALWAR (Raj.)**  
**25 MAR 2028**

*A*  
**Deponent**  
अमित जुयाल  
क्षेत्रीय अधिकारी  
राजस्थान प्रदूषण नियंत्रण बोर्ड, भिवाड़ी

### VERIFICATION

I the above named deponent do hereby verify that the contents of the affidavit above are true and correct and no material fact has been concealed.

Signed and verify on this 25<sup>th</sup> day of March 2026 at Bhuwadi



*[Signature]*  
**Deponent**  
 अमित जुयाल  
 क्षेत्रीय अधिकारी  
 रीप्रॉनिमेंट, भिवाड़ी

**IDENTIFIED BY**

**ATTESTED**  
 SIG./THUMB IMP AS PEP  
 IDENTIFIED BY

*[Signature]*  
 NOTARY, ALWAR (RAJ.)  
 LIC. EXP. 2028

**25 MAR 2026**

## Annexure - 1

## Action Taken by Regional Office, Bhiwadi

S. No.	Name & Address of Unit	Observations	Action Taken
1	M/s Green Recycling Waste Management Pvt. Ltd. F-850, RIICO Industrial Area, Pathredi	Non-compliances under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016	Consent to Operate was revoked on 02.01.2026

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